

CBI Vs. Surender Singh & Ors.
CC No. 3/2019

13.07.2020

Present: Sh. A. K. Kushwaha, Ld. PP for CBI.
Sh. M. S. Bammi, Ld. counsel for A-5.
Sh. L. K. Singh, Ld. Counsel for A-6.
Sh. Sidharth Joshi, Ld. Counsel for A-7.
Sh. Anil Mishra and Sh. Ashok Kumar, Ld. Counsels for A-8.
A-1 to A-4 are already P.O.

The matter has been taken up from 11.30 AM to 12.20 PM and 12.30 to 01.20 PM through video conferencing, using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

Further arguments of Ld. counsel for A-5 heard from 11.30 AM to 12.20 PM and 12.30 to 01.20 PM. He has concluded his arguments. Ld. counsel for A-5 is given liberty to submit citations in support of his arguments in the form of PDF on the court e-mail ID.

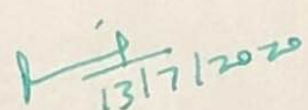
Ld. counsel for A-6 submits that tomorrow he is in some personal difficulty and unable to argue. Heard. Request is allowed.

On 15.07.2020, I have to go to RADC complex for court inspection as per the duty roaster.

Let the case be listed for final arguments by Ld. Counsel for A-6 through video conferencing on **16.07.2020 at 11.00 AM.**

On the request of Ld. PP for CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.


(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
13.07.2020.

CBI Vs M.K. Menon & Ors.

CC No. 2/2019

13.07.2020.

Present: Sh. A. K. Kushwaha, Ld. PP for CBI.
Sh. Madhav Khurana, Ld. Counsel for A-2, A-4 & A-5.
Sh. Mudit Jain, Ld. Counsel for A-3.
Sh.G. K. Seth and Ms. Geetanjali Sharma, Ld. Counsels for A-8.
Sh. Pavan Narang, Ld. Counsel for A-11.

Proceedings against A-1 M.K. Menon, A-6 L.K. Sinha, A-10 Yashpal Narang and A-12 Rashid Jilani have already abated.

A-7 Lalit Virmani and A-9 Sanjeev Sharoff have been discharged vide order dated 4.6.2016.

The proceedings of this case have been taken up through video conferencing using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

Pursuant to order dated 20.06.2020, letter of request for scanning the judicial file was sent to Ld. District & Sessions Judge-cum-Special Judge (PC Act) CBI, RADC, New Delhi for issuing appropriate directions to the computer branch for scanning of the file. The letter was forwarded by Ld. District Judge to the Ld. Registrar General, Delhi High Court, New Delhi but no intimation in this regard has been received so far. Be awaited for the intimation from the Registry of Hon'ble High Court.

Ld. Counsels for A-8 and A-11 have already filed their written submissions.

Ld. Counsel for A-2, A-4 & A-5 seeks more time to file his written submissions. Heard. Allowed. He may do so before the next date of hearing.

Ld. counsel A-3 submits that due to bereavement in his relation, he could not file written submissions and request for some more time. Heard. The request is allowed. He may file written submissions before the next date of hearing.

13/7/2020

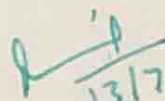
Counsel for A-8 Sh. G. K. Seth has moved an application for adjournment on the ground that due to spread of corona pandemic, he does not want to visit his office to avoid the spread of corona virus and submitted that he will address the final arguments by appearing personally before the court when the courts are opened after the pandemic.

In view of the request made in the application by Ld. Counsel for A-8, the matter cannot be taken up for hearing by video conferencing.

Put up for further proceedings on **14.08.2020**.

On the request of Ld. PP of CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.


13/7/2020

(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
13.07.2020.